

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

18. **IA-1148/2021 in C.P.(IB)/2176(MB)/2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.06.2024**

NAME OF THE PARTIES: Punjab National Bank
Vs
J- Marks Exim (India) Pvt. Ltd.

SECTION: 7, 66(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. A.P. Steenson i/b APS Law Associates, Ld. Counsel for R1 & R2 present (VC). Mr. Agam H. Maloo, Ld. Counsel for the Applicant present (VC).
2. Counsel for R1 & R2 seeks one week's time to file reply. Time granted.
3. Registry is directed to issue fresh Court Notice to R5 & R6 and to place on record the copy of notices and tracking reports on the next date of hearing. One week's time, finally, granted to R3, R4 and R7 to file reply. If they fail to file reply within one week, the right to file reply will be forfeited.
4. List this matter on **23.08.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)